

is a good legislation in terms of the money coming back?

MR. DEPUTY CHAIRMAN: The Minister is not reacting. So, that is all.

SHRI TAPAN KUMAR SEN : Sir, I also have a clarification to seek before the House. Whether he responds or not, it is up to him and up to you. My simple clarification is this. The hon. Minister has very nicely elaborated the scheme and, from that elaboration, I understand that this is, basically, a deterrent exercise, and I must say, a very effective deterrent exercise, and not an amnesty but a compliance window. But how do you ensure that this will act as a gravitational force for bringing the black money stashed abroad? Is it only that in 2017, opening of all facts is going to happen and, that by this deterrent exercise, all the black money will fly to the country? Is that the perception? We want to understand that.

MR. DEPUTY CHAIRMAN: Now, the question is:(*Interruptions*)... He is not responding. So, now, the question is:

That the Bill to make provisions to deal with the problem of the Black money that is undisclosed foreign income and assets, the procedure for dealing with such income and assets and to provide for imposition of tax on any undisclosed foreign income and asset held outside India and for matters connected therewith or incidental thereto, as passed by Lok Sabha, be taken into consideration.

The question was put and the motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill.

Clauses 2 to 88 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI ARUN JAITLEY: Sir, I move:

That the Bill be returned.

The question was put and the motion was adopted.

MR. DEPUTY CHAIRMAN: Now we will have the statement relating to SAI laid on the Table and after that we can take up Special Mentions.

STATEMENT BY MINISTER — *Contd.*

**Re. Suicide attempt by four girl trainees inmates of
Sports Authority of India**

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS;
AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY

AFFAIRS (SHRI MUKHTAR ABBAS NAQVI): Sir, on behalf of my colleague, Shri Sarbananda Sonowal, I lay the statement on the Table of the House.

I wish to make a suo-moto statement in this august House on the most tragic and shocking incident in the history of Sports Authority of India (SAI) occurred at the SAI Special Area Games (SAG) Water Sports Centre (WSC) at Alappuzha, Kerala on 06.05.2015 wherein 4 girl inmates attempted to commit suicide by consumption of a Locally available poisonous fruit known as "Othalanga", whose botanical name is *Cerbera Odollum*. The tree bearing this fruit is commonly referred to as suicide tree. The girls were detected to be unwell around 7.15 p.m. and were admitted to Alappuzha Medical College hospital around 9.00 p.m. One girl- trainee Ms. Aparna Ramabhadran, a 17 year old promising junior national level rower succumbed to the poison in the early hours of 07.05.2015 while the remaining three are undergoing treatment in the Intensive Care Unit (ICU) of the hospital. According to the latest update, as of 12.05.2015 early morning, the three surviving girls' health condition has improved significantly and stabilised.

The matter was reported to me next morning and I directed Director General, SAI to immediately enquire into the matter and submit a report for necessary action. DG, SAI reached Kochi around 9.00 p.m. and proceeded straight to the Alappuzha Government Medical College by road and reached the hospital around 11.30 p.m. He visited the 3 surviving girl trainees in the ICU and enquired about their health condition. He also met the parents of the girls. DG, SAI later spoke to the District Collector and indicated that SAI was willing to airlift the girls for treatment at AIIMS, New Delhi, if the situation so warranted.

Based on his request, the Director AIIMS constituted a Medical Board comprising the Heads of Medicine, Pharmacology, Cardiology and Emergency for providing necessary advice and support in the treatment of the girls. A telemedicine video conference was held with the expert doctors of AIIMS on 08.05.2015 at 10.00 a.m. The team of doctors at AIIMS expressed satisfaction over the treatment procedure adopted by the Alappuzha Government Medical College, but suggested certain modifications in the treatment management, which was duly followed. DG, SAI once again met the parents of the three surviving girls and handed over financial assistance of ₹ 25,000/- each for meeting miscellaneous expenditure. He also visited the house of the deceased girl, Ms. Aparna Ramabhadran and assured fair enquiry and stringent action if anyone was found guilty. He handed over a cheque for ₹ 5,00,000/- (Rupees five lakhs only) to the mother of late Ms Aparna Ramabhadran as ex gratia payment. He also offered her a job on contract basis in SAI as a Multi-Tasking Staff.

DG, SAI interacted with the girl inmates in their hostel premises, which is a rented building, and appealed to them to face the situation with strength and cooperate with ongoing investigations. Thereafter, he enquired from them as to what had actually happened. He also enquired from boy trainees, who are accommodated in the SAI centre, about the incident. Based on the interaction the following decisions were taken for immediate action. —

- (i) Psychology counsellors may be engaged to counsel the trainees so that they can come out of the emotional trauma.
- (ii) Particular care would be taken to ensure psychological and emotional rehabilitation of the three girls who have survived the suicide attempt.
- (iii) The mothers of girl trainees may be allowed to stay in the hostel for a week or so until the situation normalises.
- (iv) The trainees who are keen to take a short break may be allowed to be taken home by their parents provided their presence is not required for the ongoing investigations.
- (v) Hostels should be constructed by using pre-fabricated technology and all the inmates should be shifted within the shortest possible time to the premises of SAI centre.
- (vi) An Assistant Director will be stationed at Alappuzha until normalcy is restored.

Several external investigations are currently underway, which include police investigation, preliminary enquiry conducted by the district administration, enquiry by State Sports Secretary, enquiry by State Human Rights Commission, etc. Hence, it would not be appropriate to make any specific comment in this regard. However, the shocking and tragic incident that occurred at SAI Water Sports Centre, Alappuzha does point out an urgent need to strengthen the SAI training system. DG, SAI has made elaborate suggestions for the purpose. Some of the major recommendations made by DG, SAI include the following:—

- (i) Engagement of counselling psychologists in all SAI training Centres for the purpose of group counselling as well as one-on-one counselling. This is considered most essential for the emotional well-being of the trainees.
- (ii) Yoga may be introduced as a compulsory activity in all SAI centres, as it would have a salutary effect on holistic development and emotional well-being of SAI trainees. Part-time Yoga instructors may be engaged for this purpose.
- (iii) AIIMS to develop a two-day module on sports psychology for SAI trainees, which would be extremely useful for them.

- (iv) We may request iconic sportspersons to adopt SAI centres and act as SAI Trainee Mentors. This will not only inspire young SAI trainees but also enable them to emulate the qualities of their role model.
- (v) A 24X7 Helpline may be introduced for SAI trainee related grievance redressed, especially for reporting the cases of sexual harassment.
- (vi) A robust institutionalised mechanism should be put in place to maintain close rapport and coordination with the State Sports department.
- (vii) An Expert Committee may be constituted to study the existing SAI training system and make necessary recommendations for its further improvement in the areas of sports and related infrastructure, equipment support, coaching, sports science (including sports medicine and sports psychology), competition exposure, skill development, management, holistic trainee development, athlete grievance redressal, anti-sexual harassment measures and overall security. The Committee may visit a few SAI Centres to gain first-hand understanding. The Committee may submit its report along with recommendations within 2 months.

We would examine these suggestions and take necessary action at the earliest to ensure that such incidents do not occur in future.

I thank the Kerala Government and people from all walks of life in the State who extended full assistance to us in dealing with the situation.

श्री प्रमोद तिवारी (उत्तर प्रदेश) : सर, मेरा बहुत छोटा सा प्रश्न है। आपने चेयर से एक डॉयरेक्शन दिया था, पहली बात तो विषय की गंभीरता का अंदाजा इसी से हो जाए कि खेल मंत्री जी के पास इतना भी समय नहीं है कि आपके चेतावनी देने के बावजूद खेल मंत्री यहां उपस्थित हों, और इस सदन के लिए उनकी जिम्मेदारी नहीं है, इस बात के लिए मैं उनकी निंदा करता हूं। एक्शन टेकन क्या है?

SHRI A.K. ANTONY (Kerala): Sir, I have gone through the statement. This is not at all acceptable. Even the parents and other family members of the persons affected have rejected it. They want an independent inquiry. So, I would like to ask the hon. Minister as to whether the Minister is willing to have an independent inquiry into the whole incident. Another thing is that this is only the tip of the iceberg. There are similar complaints from many other sports institutions. I would like to know whether the Minister is willing to have a thorough study into the happenings in other sports institutions throughout the country.

SHRI K. C. TYAGI (Bihar): Sir, my point is relating to the effective implementation of the rules of procedure ...*(Interruptions)*...

SHRI JAIRAM RAMESH (Andhra Pradesh): Sir, where is the hon. Minister?

MR. DEPUTY CHAIRMAN: You seek clarifications on the statement. ...*(Interruptions)*...I will allow you after clarifications on the statement.

DR. T.N. SEEMA (Kerala): Sir, I personally visited the girl's house and three girls in hospital are still not out of danger. They have discussed many things and explained many difficulties, especially during athlete meet at the national level and while attending the training camp. They are going without any escort from SAI. I think, this is a very serious issue. So, I would like to ask the hon. Minister whether all families are...*(Interruptions)*...

SHRI NEERAJ SHEKHAR (Uttar Pradesh): Sir, where is the hon. Minister? ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Sit down...*(Interruptions)*...Sit down. ...*(Interruptions)*... Dr. Seema is speaking...*(Interruptions)*...Sit down. ...*(Interruptions)*...What is this? ...*(Interruptions)*...You sit down. ...*(Interruptions)*...Let her complete ...*(Interruptions)*... You sit down. ...*(Interruptions)*... A lady Member is speaking. Let her complete. ...*(Interruptions)*... Why are you obstructing? Sit down. ...*(Interruptions)*...That is not going on record...*(Interruptions)*... No. That is not the way.

SHRI NEERAJ SHEKHAR: *

MR. DEPUTY CHAIRMAN: After she completes, I will allow you. Let her complete. I will allow you. ...*(Interruptions)*...

SHRI NEERAJ SHEKHAR: *

MR. DEPUTY CHAIRMAN: That is correct. But, she is speaking. ...*(Interruptions)*... She is also an honourable Member. ...*(Interruptions)*...You sit down ...*(Interruptions)*... You complete your clarifications, Dr. Seema.

SHRI JAIRAM RAMESH: Sir,

DR. T.N. SEEMA: Sir, there are many issues and difficulties in the hostels where the girl athletes are staying...*(Interruptions)*...Sir, we need a detailed discussion, at least, in the next Session. I would request the Government to give appropriate compensation to the girls' families.

THE MINISTER OF URBAN DEVELOPMENT; THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION; AND THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI M. VENKAIAH NAIDU): Sir, this was raised in the morning. I take note of the suggestion made by Shri A.K. Antony and a lot of other seniors that there is a need for an independent enquiry...*(Interruptions)*... I will convey the same to the hon. Minister...*(Interruptions)*...

* Not recorded.

MR. DEPUTY CHAIRMAN: Also explain why the concerned Minister is not there ...*(Interruptions)*...

SHRI M. VENKAIAH NAIDU: Sir, the notice has been given only today. The Minister has gone to his own native State because of some local exigency. He has gone there. But, you have permitted to lay it on the Table of the House. But, I take note of what Shri Antoniji has said and what Dr. Seema has said. I will convey it to him. ...*(Interruptions)*...I am also convinced that there is a need for an independent enquiry...*(Interruptions)*...

THE LEADER OF THE OPPOSITION (SHRI GHULAM NABI AZAD): Sir, this issue was raised last week also. At that time also, we wanted the action taken report. But, the action taken report has not come. The discussion has not taken place. Ultimately, a written paper has come without Minister. So, unless the hon. Minister explains himself about his absence, how the House is going to accept this. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Now, please, listen...*(Interruptions)*...

SHRI D. RAJA (Tamil Nadu): Sir, I want to seek clarifications...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Wait, wait. Let me explain. ...*(Interruptions)*...If all of you stand up, what do I do? ...*(Interruptions)*...

SHRI DEREK O BRIEN (West Bengal): Sir, I have to seek clarifications. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Now, please, sit down...*(Interruptions)*... Okay. Now, you take your seat.

डा. विजयलक्ष्मी साधू (मध्य प्रदेश): सर, क्या यह महिलाओं का सम्मान है? ...*(व्यवधान)*...

SHRI TAPAN KUMAR SEN (West Bengal): Sir, clarifications can be sought in the next session...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Let me complete...*(Interruptions)*...Why don't you allow me to speak? ...*(Interruptions)*...Sit down. ...*(Interruptions)*...Sit down, please...*(Interruptions)*...Wait. What do you want? Sit down...*(Interruptions)*...Now, sit down. ...*(Interruptions)*...Listen please...*(Interruptions)*...This is unfair. ...*(Interruptions)*...If you don't allow me to say anything, what do I do? ...*(Interruptions)*...Sit down.

SHRI BHUPINDER SINGH (Odisha): Sir, the point is...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: See, sit down ...*(Interruptions)*...

6.00 P.M.

SHRI GHULAM NABI AZAD: Sir, it is a *suo motu* statement. Where is the hon. Minister? It is a *suo motu* statement by the Minister. It cannot be just a piece of paper...(Interruptions)...

MR. DEPUTY CHAIRMAN: Please, listen to me. The Minister has written and informed the Chair expressing his inconvenience to come.

SHRI JAIRAM RAMESH: Why?

SHRIMATI BIMLA KASHYAP SOOD (Himachal Pradesh): Why?

MR. DEPUTY CHAIRMAN: Listen. He has written it. For any person, there can be some inconvenience. It is given to the Chair and the Chair has permitted. It can happen to anybody. Don't go beyond that. I don't want to go beyond that...(Interruptions)...If the Minister has written expressing his inability, the Chair has to take it at its face value.

Let me say. That is a respect we are giving ...(Interruptions)... Please ...(Interruptions)... Why is a sister doing like this? ...(Interruptions)... Please ...(Interruptions)... You are all my sisters. ...(Interruptions)... Please listen. ...(Interruptions)... Every Member is an hon. Member. For any Member, if he informs his inability, we take it at face value. So, the Minister's letter also has to be taken at face value. Chair cannot go into that. Chair has accepted that. Number two, the Ministry works on collective responsibility and here is the Parliamentary Affairs Minister; he gave reply to the clarification and if you want more clarifications, then I have no objection. ...(Interruptions)...

SHRI M. VENKAIAH NAIDU: Sir, if the Members insist, we can have further clarifications in the next Session only. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Okay; one or two we will allow. Shri Derek O'Brien.

SHRI DEREK O BRIEN: Sir, we are all extremely disappointed that the Minister has just left us with this paper and is not here for whatever reason. Already, on SAI and other sports bodies, my colleague here, Shri Dilip Tirkey, former India Hockey Captain and nine political parties have submitted a notice for a Short Duration Discussion on this very important subject. Through you, Sir, I want to request the Parliamentary Affairs Minister to take this up on day one of the next Session.

MR. DEPUTY CHAIRMAN: In the next Session will you consider it? ...(Interruptions)...

SHRI M. VENKAIAH NAIDU: For discussion we have no problem, but day one or day two, that has to be decided. ...(Interruptions)...

श्री नरेश अग्रवाल (उत्तर प्रदेश): यह ठीक है। ...**(व्यवधान)**...

श्री के. सी. त्यागी: सर, मेरी रिक्वेस्ट है। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: Okay, fine. Shri K.C. Tyagi ...**(Interruptions)**...

SHRI K.C. TYAGI: Sir, Under Rule 178 ...**(Interruptions)**...

श्री प्रमोद तिवारी: सर, मेरा नोटिस था, मुझे तो कुछ पूछने दें। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: You spoke. ...**(Interruptions)**... I gave you chance.

श्री के. सी. त्यागी: सर, आपकी, चेयर की सहमति से, बीएसी की सहमति से, मंत्री महोदय की सहमति से मेरा शॉर्ट ड्यूरेशन एक्सेप्ट हुआ था, सब्जेक्ट था — The deteriorating standard of education in the country. ...**(व्यवधान)**... सर, जस्ट ए मिनट। इस डिस्कशन के दौरान मिनिस्टर साहब का उपस्थित रहना आवश्यक होता है। आज के लिए यह लिस्टेड था, लेकिन मंत्री महोदय मुझे सुबह से दिखाई नहीं दे रहे। अगर आज यह होना है, तो मंत्री महोदय का रहना आवश्यक है। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: Now you know that the House is adjourned. अगले सेशन के लिए नोटिस दे दो। ...**(व्यवधान)**...

श्री के. सी. त्यागी: सर, मैंने नोटिस दिया है।

श्री उपसभापति: अगले सेशन के लिए नोटिस दे दो। ...**(व्यवधान)**... अभी नहीं, अगले सेशन के लिए। ...**(व्यवधान)**...

श्री के. सी. त्यागी: सर, पहले आप इसको लीजिए।

श्री उपसभापति: नेक्स्ट सेशन के लिए नोटिस ...**(व्यवधान)**...

श्री के. सी. त्यागी: आपने मंत्री सोनवाल जी का स्टेटमेंट ले लिया। ...**(व्यवधान)**...

श्री उपसभापति: के. सी. त्यागी जी, नेक्स्ट सेशन के लिए नोटिस दे दो। ...**(व्यवधान)**... It is a very important subject; I agree.

श्री नरेश अग्रवाल: सर, क्या आज ही दे दें? ...**(व्यवधान)**...

श्री उपसभापति: आज अभी क्या करेंगे? ...**(व्यवधान)**...

SHRI MUKHTAR ABBAS NAQVI : Sir, we are ready for the next Session. If Tyagiji will give a fresh notice, then it is all right. ...**(Interruptions)**...

MR. DEPUTY CHAIRMAN: You want the discussion now? ...**(Interruptions)**... Now, Special Mentions to be laid on the Table.